

**F.No.815-3/2012-TD**  
**Telecom Regulatory Authority of India**  
Mahanagar Doorsanchar Bhawan,  
Jawaharlal Nehru Marg, Next to Zakir Hussain College,  
New Delhi – 110 002

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New Delhi, Dated 18<sup>th</sup> November, 2013

**DIRECTION**

**Subject: Direction under section 13, read with sub clause (i) of clause (b) of sub-section (1), of section 11 of Telecom Regulatory Authority of India Act, 1997 to implement green technology in the telecom sector and submission of the carbon footprint report.**

F. No. 815-3/2012-TD----Whereas the Telecom Regulatory Authority of India (hereinafter referred as the Authority), established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), has been entrusted with discharge of certain functions, *inter alia*, to regulate the telecommunication services; to ensure compliance of terms and conditions of license;

2. And whereas the Department of Telecommunication accepted the recommendation of the Authority on green technology in the telecom sector and vide its letter No. 16-6/2011-CS-III dated the 4<sup>th</sup> January, 2012 decided to adopt measures to green the telecom sector, setting broad directions and goals to achieve the desired reduction in the carbon emission through the use of renewal energy technology and energy efficient equipments and, directed the International Long Distance service providers to submit to the Authority, carbon footprint of their network operations, twice in a year i.e. half yearly report for the period ending September to be submitted by the 15<sup>th</sup> November and the succeeding half yearly report for the period ending March to be submitted by the 15<sup>th</sup> of May each year, in the format prescribed by the Authority **(a copy of the letter is annexed as Annexure I )**;

3. And whereas certain issues regarding the implementation of the green technology in the telecom sector were raised by the associations of telecom service providers which was discussed by the Department of Telecommunication with the said associations and after deliberations the Department of Telecommunication, vide its letter No. 16-6/2011-CS-III dated the 18<sup>th</sup> September, 2012 and 19<sup>th</sup> November, 2012, informed the associations that there is no change in the directive issued on the implementation of green technology and directed the telecom service providers to implement the directives as per prescribed schedule and prescribed norms **(a copy of each of the letters are annexed as Annexure-II)**;

